SHRI A. G. KULKARNI: He is talking about man, moon or whom?

श्री राजनारायणः * * *

उपसभाष्यक (श्री दत्तोपन्त ठेगड़ी) : आप विषय पर आइये और वाइंड अप कीजिये

श्री राजनारायण : चौखंभा राज्य का जो सिद्धांत है उसके बिल्कुल विरुद्ध आज यह विषेयक आाया है । इस ये मैं इस विधेयक का घोर विरोधी में कहना चाहता हू कि है कि श्रा विद्याचरण सुकूल, इस देश को जनतंत्रीय बनाओ, इस देश को तान । शाही तरीके पर मत ले जाओ, उस देश को मैनेनेरियल फार्म पर मत ले ब्यरोर्कटिक इम्पीरियलिज्म जाओ, इसको पर मत ले जा**ओ** क्योंकि अगर देश को इम्पीरियलिजम पर ले जाओगे ब्य रोकेटिक तो देशका जनतत्र भूव जायेगा, गांधी का सपना ट्ट जायेगा । में फिर कहना चाहता हं कि अगर कुछ सदव्दि श्री हाथी जी और श्रीस्कुल जी में आई तो मैं समझ्या कि हमारा काम सफल हुआ, नहीं तो मैं यह समझ्गा कि जब तक हमारी नाकत होगी नहीं तब तक यह सब चलता रहेगा।

SHRI M. RUTHNASWAMY (Tamil Nadu). Mr. Vice-Chairman, if I intervene in this debate at this stage, it is only to deal with the argument that was raised on this side of the House that in a Federation the States should be given absolute autonomy in regard to the maintenance of law and order. But may I point out that even in a Federation the Central Government is supreme and is charged with the duty of maintaining law and order in every part of the State? No doubt the States under the Constitution are endowed with the power of looking after law and order as their principal and primary concern, but while the maintenance of law and order is the primary and principal concern of the State, the maintenance of law and order Federation. In the United States of America the States have much larger autonomy that our States in India, but

***T'xpunged as ordered by the Chair.

there the Federal Government has the militia, the Federal Government has the sheriffs, has a national police force also to interevene in the maintenance of law and order in the States. We saw during the Presidency of President Kennedy that in a Negro-dominated State, where the practice of segregation was enforced by the State Government, President Kennedy sent his national militia and the sheriffs to intervene in order to maintain the law of the Federation.

5 P.M.

Therefore, even in a Federation the Central Govt. is supreme and is charged with the duty of maintaining law and order in every part of the State. It law and order breaks down in any part of the State, even against the wishes or the State Government the Central Government has the power to intervene. It is not only in India that differences may arise between the State Governments and the Central Government. Such differences have occurred in the United States of America also, and in spite of those differences between the State Government and the Central Government the Central Government has had the legal authority to intervene in every part of the State, in every State in order to maintain law and order.

SHRI VIDYA CHARAN SHUKLA: Sir, I have nothing to say.

THE VICE-CHAIRMAN (SHRI D. THENGARI): The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

STATEMENT RE ALLEGED CORRUPTION IN RELATION TO PURCHASE OF AIRCRAFT BY THE I.A.C.

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND (IVIL AVIATION [DR. (SHRIMATI) SAROJINI MAHISHI]: Mr. Vice-Chairman, with your permission I would like to state that the matter pertaining to the purchase of planes by the I.A.C. was raised the other day in the House. With due deference to the House I would like to state that the matter has been referred to the C.B.I.

this has been entrusted to the C.B.I.,

SHRI A. G. KULKARNI (Maharashtra): On a point of information. I and the C.B.I. is going into the matter. want to know whe her the matter has been given to the C B.J. to enquire about the letter, inclusive of the officials and the Chairman of the I.A.C., or not. I want to know on that, whether the questions are the contractions of tion of the officers inclusive of the Chairm in has been referred to the C.B.I.

THE VICE-CHAIRMAN (SHRI D. THENGARI): The House stands adjourned till 11 A.M. tomorrow.

(SHRIMATI) SAROJINI VIAHISHI: The v hole affair regarding

The House then adjourned at two minutes past five of the clock till eleven of the clock on Tuesday, the 29th July, 1969.

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